

**THE TAMIL NADU <sup>1</sup>LEGISLATORS' (MEDICAL ATTENDANCE AND TREATMENT TO FORMER MEMBERS) RULES, 1982.**

*[G.O.Ms.No.122, Public (Establishment-I),  
dated 25th January 1982.]*

**RULES**

**1. Short title and commencement.**—(1) These rules may be called the Tamil Nadu Legislators' (Medical Attendance and Treatment to former Members) Rules, 1982.

(2) These rules shall be deemed to have come into force on the 13th March 1980.

**2. Definitions.**—In these rules, unless the context otherwise requires:

(a) "Act" means the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951);

(b) "Assembly" means the Tamil Nadu Legislative Assembly;

(c) "Authorised Officer" means the Officer authorised by the Secretary to countersign the Medical reimbursement claims;

<sup>1</sup>(d) "Council" means the Tamil Nadu Legislative Council, which was abolished by the Tamil Nadu Legislative Council (Abolition) Act, 1986 (Central Act 40 of 1986).

(e) "Government" means the Government of Tamil Nadu;

<sup>1</sup>(f) Omitted

(g) "Secretary" means the Secretary to the Assembly; and

(h) "State" means the State of Tamil Nadu.

**3. Eligibility and concessions admissible.**— Every person, who had been a Member of the Assembly or the Council or both, but had ceased to be such Member at any time, shall be entitled to the Medical concessions <sup>2</sup>as are admissible to the Members of the Tamil Nadu Legislative Assembly under clauses (i) to (iii) of rule 4 of the Tamil Nadu Legislative Assembly (Medical Attendance and Treatment) Rules, 1964:

<sup>2</sup>Provided that the former Members referred to in the rule shall be entitled for a medical allowance of Rs.3000/- (Rupees Three thousand only) for every financial year:

<sup>1</sup> Vide G.O. Ms. No. 487, Public (Establishment-I and Legislature), dated 22nd April 1992

<sup>2</sup> Vide G.O. Ms. No. 609, Public (Establishment-I and Legislature), dated 13th June 2005 (With effect from 15th September, 2001).

Provided further that the medical concessions conferred under this rule shall not be extended to the members of the family of the person referred to in this rule.

<sup>2</sup>3-A. *Death of former Member.*—In the event of the death of the former Member after the commencement of the financial year, the proportionate amount of medical allowance for the period the former Member lives in the financial year due till the date of his death shall be paid to his legal heirs.

4. <sup>1</sup>*Claim and payment of medical allowance.*—Medical allowance shall be claimed by the Authorised Officer in forms A and B appended to these rules in the month of March of every financial year, without any claim being preferred by the former Members and credited to the Accounts of the former Members in the Bank by means of a Crossed Account Payee cheque. The Bank shall furnish a receipt for the amount received.

5. *Particulars to be furnished by the persons entitled to medical concessions.*—The persons referred to in rule 3 shall be required to furnish to the Secretary three copies of his passport size photograph and three specimen signatures duly attested by an officer having a seal of office.

6. *Issue of Identity card.*— (1) Every person referred to in rule 3, shall, for the purpose of availing himself of the medical concessions be provided with an “Identity Card” in the Form “C” appended to these rules.

(2) If, at any time, the person is not entitled to the concessions referred to in rule 3, the Identity Card already issued shall become invalid and it shall be returned forthwith to the Secretary, in all other cases, the Identity Card shall be renewed every five years.

(3) If the Identity Card is lost, a fresh Identity Card shall be issued on submitting an application enclosed with a crossed Indian Postal Order for a value of Rs.5/- (Rupees five only) drawn in favour of the Secretary. Such crossed Indian Postal Order shall not be dated earlier than 15 days from the date of application.

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<sup>1</sup> Vide G.O. Ms. No. 487, Public (Establishment-I & Legislature), dated 22nd April 1992.

<sup>2</sup> Vide G.O. Ms. No. 7, Public (Establishment-I & Legislature), dated 3rd January 2005 (with effect from 1st April, 2004).

<sup>2</sup>**6-A.** Omitted<sup>1</sup>.

**7. *Special provisions.***—The decision of the Secretary on all matters not covered by these rules shall be final.

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<sup>1</sup> *Vide* G.O. Ms. No. 487, Public (Establishment-I and Legislature), dated 22nd April 1992.

<sup>2</sup> *Vide* G.O. Ms. No. 419, Public (Establishment-I and Legislature), dated 24th March 2000 (W.e.f. 1st April, 1999).

**APPENDIX****<sup>1</sup>FORM A  
(See rule 4)****FORMER MEMBERS MEDICAL ALLOWANCE**

Head of Account:

Year

Voucher No.

Number of former  
Members  
(1)Name of the Bank  
Amount  
(2)*(vide schedule attached)*

Countersigned for Rs

(Rupees)

*Authorised Officer,  
Legislative Assembly Secretariat.*Certified that the amount has not been drawn previously.  
Passed for payment of Rs. (Rupees)

Paid cheque No:

Dated:

*Authorised Officer,  
Legislative Assembly Secretariat.*


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<sup>1</sup> Vide G.O. Ms. No. 419, Public (Establishment-I and Legislature Wing) Department, dated 24-3-2000 (w..e.f. 1.4.1999).

**<sup>1</sup>FORM B**  
**(See rule 4)**

**FORMER MEMBERS MEDICAL ALLOWANCE FOR  
 THE YEAR OF**

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Sl. No.	Legislators pension Payment Order	Name of the former Member	Account number	Name of the Bank and Address	Amount
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*Authorised Officer,  
 Legislative Assembly Secretariat.*

(for the use of Bank only)

Certified that the amount has been credited to the account of the former members as detailed in the Schedule.

Place:

*Signature,*

Date:

Designation:

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<sup>1</sup> Vide G.O. Ms. No. 419, Public (Establishment-I and Legislature Wing) Department, dated 24-3-2000 (w..e.f. 1.4.1999).

**FORM C**  
**(See rule 6)**

**IDENTITY CARD FOR AVAILING MEDICAL CONCESSIONS  
UNDER THE TAMIL NADU<sup>1</sup> LEGISLATORS (MEDICAL  
ATTENDANCE AND TREATMENT TO FORMER MEMBERS)  
RULES, 1982.**

(Valid for five years from the date of issue/renewal.)

**PROFORMA**

1. Name of former Member of  
Legislature (Constituency  
represented and the district  
may also be indicated).
2. Period of membership in the  
Assembly/Council.
3. Address
4. Specimen signature:  
(1)  
(2)  
(3)

**DECLARATION**

I hereby declare that the particulars furnished above are true  
and correct to the best of my knowledge and belief.

Station:

Date:

*Signature of the former Member  
of the Assembly/Council.*

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<sup>1</sup> Vide G.O.Ms.No.487, Public (Establishment-.I and Legislature), dated  
22nd April, 1992.

**CERTIFICATE**

Certified that Thiru/Thirumathi/Selvi..... a former Member of the Assembly/Council, representing.....

Constituency in .....District, is entitled to<sup>2</sup> accommodation in 'A' Class Wards or 'B' Class wards whichever is available at the time of admission in the hospitals, <sup>1</sup>(maintained by the Government) free of charge, free medical treatment, free supply of diet during his inpatient treatment and to a <sup>3</sup> medical allowance of Rs.3,000/- (Rupees three thousand only) for every financial year.

*Signature of Issuing  
Authority.*

Date stamp and

Office:

Seal of the Issuing Authority.

Designation:

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<sup>1</sup> Vide G.O.Ms.No.1307, Public (Establishment-I), dated 8th August, 1984.

<sup>2</sup> Vide G.O.Ms.No.487, Public (Establishment-I and Legislature), dated 22nd April 1992.

<sup>3</sup> Vide G.O.Ms.No.609, Public (Establishment-I and Legislature), dated 13th June, 2005 (with effect from 15th September,2001).